

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-07-2024 AT 10:30 AM**

**CP(IB) No. 17/9/HDB/2020
AND
IA(IBC) 1400/2024 in CP(IB) No. 17/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Thirumala Logistics Pvt Ltd

...Operational Creditor

AND

Sathavahana Ispat Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1400/2024

Learned Counsel Mr Vijay Singh, for SRA present through Video Conference. This being an urgency application, heard learned counsel for the applicant. Satisfied with the reasons for the urgency. List IA under e-filing No.2193/2024 at the earliest, if the same is in order. Accordingly, **this application is allowed and disposed of.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**